GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

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UNSTARRED QUESTION NO. 2755. TO BE ANSWERED ON FRIDAY, THE 24TH MARCH, 2023.

DATA POLICY IN E-COMMERCE

2755. SHRI SUJEET KUMAR:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the availability of data policy and rules that govern the ownership, access, storage, use and sharing of data generated on e-commerce platforms;
- (b) whether Government is planning to formulate clear guidelines regarding the use and sharing of data generated on e-commerce platforms;
- (c) if so, the timeline of the guidelines thereof; and
- (d) the developments with respect to the expansion of data centers and server farms in the country and to formulate domestic standards of data infrastructure?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

- (a) to (c): Central Government, in exercise of its powers under section 43A of the Information Technology Act, 2000 has prescribed reasonable security practices and procedures and sensitive personal data or information through the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011.
- National Informatics Centre (NIC) has set up state-of-the-art National Data Centres at NIC Headquarters Delhi, Pune, Hyderabad and Bhubaneswar and 37 small Data Centres at various State Capitals to provide services to the Government at all levels. These Data Centres combine round-the-clock operations and management of systems with onsite skilled personnel. The National Data Centres form the core of e-Governance Infrastructure in India by providing services to various e-Governance initiatives undertaken by the Government of India.
